

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**

IA-3379/ 2020

in

IB-1348(ND)/2019

**IN THE MATTER OF:**

Nisus Finance & Investment Managers LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 04.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

:Mr. Shikhil Suri, Ms. Nikita Thapar, Ms. Komal Gupta,  
Advocates

For the Respondent/CD

: Mr. Ateendra Saumya Singh, Advocate

For the Intervener

: Ms. Shweta Saini, Mr. Jitender Arora, Advocates  
Mr. Vishal Gupta, Mr. Divyanshu Gupta, Ms. Zinneha Mehta,  
Advocates – for Noida Power Co. Ltd

**ORDER**

**IA-3379/2020 filed in IB-1348/ND/2019 :**

Counsel for the Resolution Professional is present. Counsel for the Noida Power Company Limited is present. He is directed to file an Affidavit of compliance of the order dated 19.10.2020. It is also on record that the schedule for payment of the arrears of electricity relating to CIRP period has been provided by the Company to the Resolution Professional. The RP is directed to give response within a week's time to the same and suggest the amendment, if any.

The RP is directed to place an Agenda in connection with the subject matter before the COC for taking appropriate decision.

Counsel for Respondent-5 is present and submitted that he has made the compliance with the Order dated 19.10.2020.

List the matter on 27.11.2020.

- Sdr

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Suzpit